

हरियाणा विधान सभा

की

कार्यवाही

7 मार्च, 2008

खण्ड 1, अंक 1

अधिकृत विवरण



विषय सूची

शुक्रवार, 7 मार्च, 2008

	पृष्ठ संख्या
राज्यपाल का अभिभाषण (सदन की मेज पर रखी गई प्रति)	(1)1
शोक प्रस्ताव	(1)16
घोषणाएं	(1)29
(क) अध्यक्ष द्वारा - सभापतियों के नामों की सूची	
(ख) सचिव द्वारा- राज्यपाल द्वारा अनुमति दिए गए बिलों सम्बन्धी	
बिजनैस एडवाइजरी कमेटी की पहली रिपोर्ट पेश करना	(1)29
सदन की मेज पर रखे गए/पुनः रखे गए कागज-पत्र	(1)33
विशेषाधिकार मामलों के सम्बन्ध में विशेषाधिकार समिति के प्रारंभिक प्रतिवेदन प्रस्तुत करना तथा अन्तिम प्रतिवेदन प्रस्तुत करने के लिए समय बढ़ाना -	(1)37

श्री ओम प्रकाश चौटाला के विरुद्ध

हरियाणा विधान सभा

शुक्रवार, 7 मार्च, 2008

विधान सभा की बैठक, हरियाणा विधान सभा हाल, विधान भवन, सेक्टर-1, चण्डीगढ़ में 15.55 बजे हुई। अध्यक्ष (श्री रघुवीर सिंह कादियान) ने अध्यक्षता की।

राज्यपाल का अभिभाषण

(सदन की मेज पर रखी गई प्रति)

Mr. Speaker : Hon'ble Members, in pursuance of Rule 18 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, I have to report that the Governor was pleased to address the Haryana Legislative Assembly at 2.00 P.M. today, the 7th March, 2008 under Article 176(1) of the Constitution.

A copy of the address is laid on the Table of the House.

Mr. Speaker and Hon'ble Members,

It gives me great pleasure to welcome you to this year's first Session of Haryana Vidhan Sabha. I extend my warm greetings to you on this occasion. I notice that the interiors of the Vidhan Sabha Chamber have been renovated. Let me compliment the Hon'ble Speaker and the State Government for giving the much needed face lift to the entire Vidhan Sabha Complex.

2. At the outset, my Government welcomes the announcement in the Union Budget for waiving the loans of small and marginal farmers. It will provide much needed relief to crores of farmers across the country. My Government whole-heartedly supports this pro-farmer bold initiative of the Government of India. This measure along with several farmer-friendly policies of State Government will go a long way in mitigating the distress of Haryana's hard-working farmers.

3. It is gratifying to note that my Government has pursued, over the past three years, forward looking and people-friendly policies. The result is for everyone to see. There is all round prosperity. Achieving the highest per capita income is just one among several development objectives. Development has moved far beyond economic growth with its clear focus on social goals, improved quality of life, enhanced opportunities for better education and health, welfare of weaker sections and marginalized groups, etc. Development of essential infrastructure has acquired a renewed pace all over the State. The landscape of Haryana is transforming, urban growth has picked up and villages are going to acquire a modern and new look.

4. For such a fast pace of development, the State needs to generate resources. I am particularly happy to note that my Government's performance on this significant front has been exemplary, to say the least. During 2004-05, the revenue receipts were Rs. 11,149 crore. As compared to this, the revenue receipts during 2005-06 were Rs. 13,853 crore registering an increase of 24%. During 2006-07, these receipts further went upto Rs. 17,952 crore, which shows a growth of 30%. During 2007-08, we are expecting revenue receipts of Rs. 19,630 crore, which will also be higher than those of the previous years. It is due to prudent fiscal management that the financial health of the State has been improving at a steady rate. During 2006-07, the State economy is estimated to have achieved an excellent growth of 11.4% in its Gross State Domestic Product (GSDP). Tax rates have been suitably adjusted on the basis of economic needs and as a result, revenue sectors have become buoyant. According to quick estimates, GSDP of Haryana at constant (1999-2000) prices is estimated at Rs. 92,053 crore in 2006-07 as against Rs. 82,604 crore in 2005-06. Similarly, the per capita income in real terms has been estimated at Rs. 35,779 in 2006-07 as against Rs. 32,724 in 2005-06. The Planning Commission has approved an outlay of Rs. 6,650 crore for the Annual Plan 2008-09 which is 25.5% higher than the approved outlay for the Annual Plan 2007-08. Priority for Social Services and Infrastructure Sectors is being maintained.

AGRICULTURE AND ALLIED ACTIVITIES

5. Farmers' welfare occupy a central place in my Government's priorities. The floor rates for awarding compensation in land acquisition cases have been further increased. These rates are one of the highest in the country. The rehabilitation and resettlement policy recently notified by the government is indeed a pioneering step. As a matter of fact, land-owners now have long term stakes in the development projects and hence, are legitimate partners in progress. In order to mitigate the loss due to hailstorm and heavy rains during February and March, 2007, the affected farmers have been provided compensation amounting to Rs. 208 crore.

6. Foodgrains production touched an all-time high of over 147 lakh tonnes during 2006-07. We aim to achieve even higher levels of production in the coming years. The Government has launched a campaign to reverse the trend of decline in wheat productivity. Already we have achieved 42.32 quintals per hectare during 2006-07, which is the highest productivity per hectare in the country. The sensitive crops of mustard and gram have been brought under the scope of National Agriculture Insurance Scheme in the State. A provision of 10% subsidy on premium has been made for small and marginal farmers, shared equally by the Central and State Governments. Two new Centrally sponsored schemes, namely, National Food Security Mission (NFSM) and Rashtriya Krishi Vikas Yojana (RKVY) have been launched recently. The main objective of the NFSM is to increase the production of wheat and pulses through area expansion and productivity enhancement in

a sustainable manner in identified districts of the State. RKVY aims at incentivising the State to invest more in Agriculture and allied sectors. The scheme of Agricultural Technology Management Agency (ATMA) has also been implemented in the State to move towards an integrated broad-based agriculture extension delivery system.

7. The Haryana State Agricultural Marketing Board (HSAMB) is going to set up a world class 'terminal market' over an area of approximately 500 acres at Ganaur in district Sonapat. It will be the biggest wholesale fruits and vegetables market in India with ultra-modern facilities of washing, waxing, grading, sorting, packaging, etc. along with other supporting infrastructure. Land for this purpose is already under acquisition. This market will eventually ensure competitive rates for farmers' produce. The Board is also setting up 'commodity hubs' in different parts of the State to provide post harvest management support to vegetable and fruit growers of Haryana at a cost of Rs.67 crore under the National Horticulture Mission. A proposal to set up a chain of 'Agro Malls' is also under consideration.

8. The Cooperative institutions are another key area of importance for my Government. Presently, about 34,500 Cooperative Societies are working in the State with a membership of more than 51.83 lakh. An MoU has been signed between the State Government and the Central Government / National Bank for Agriculture and Rural Development. As per this MoU, the Central Government will provide an amount of Rs.704 crore for the revival of short term credit structure. Till date, a sum of Rs. 240.34 crore has been released by Central Government.

9. The State Cooperative Banks have waived interest to the tune of Rs. 451 crore under the One-Time Settlement Scheme for Short-Term and Long Term loans. Upto December 2007, as many as 3,64,041 farmers in the State have benefited under the scheme. One-Time Settlement Scheme was also announced by the Government for the Haryana State Cooperative Housing Federation Ltd. (HOUSEFED) under which the members are required to pay only the loan amount and interest equal to the loan amount. The interest amount in excess of this has been waived. This special dispensation was available from 1.7.2007 to 31.12.2007.

10. The Cooperative Banks have disbursed loans to the tune of Rs. 5022 crore for various development activities during the current year. The Primary Cooperative Agriculture and Rural Development Banks have also disbursed loans to 12586 members of the order of Rs. 177.87 crore upto January, 2008.

11. In order to give boost to animal husbandry science and research, a Veterinary University is being set up at Hisar.

12. The State Forest Policy envisages bringing 10% geographical area under forest and tree cover by 2010 and eventually 20%, in a phased manner.

This is sought to be achieved through afforestation on panchayat, community, institutional, farm and other public and private wastelands. During the year 2007-08, over 15,000 hectares is likely to be brought under plantation. The Government had decided to establish one herbal park in each district to create awareness about cultivation of medicinal plants. Already 20 herbal parks have been established in the State and 8 more will be set up by the year 2008-09. Eco-tourism is receiving special attention and 5000 eco-clubs have been set up for creating environmental awareness under the National Green Corps Scheme.

IRRIGATION

13. My Government reaffirms its commitment to getting our legitimate share in the river waters through the Sutlej-Yamuna Link Canal. Several initiatives have been taken in the irrigation sector to optimally and equitably distribute the available water. The construction of project to link Bhakra Main Line with Hansi Branch and Butana Branch to provide water to deficit southern areas of the State is at an advanced stage of completion. This 109 kms. long channel with a capacity of 2086 cusecs will also help in water conservation and ground water recharge. Simultaneously, the capacity of Western Yamuna Canal is being increased from 13,500 cusecs to 20,000 cusecs at a cost of Rs.30 crore so that the flood waters of Yamuna can be gainfully utilized. Shahabad-Dadupur-Nalvi canal, with a head capacity of 590 cusecs, is being constructed at a cost of Rs.267 crore and will utilize the surplus Yamuna water for irrigation and ground water recharge. The work on increasing the capacity of Ottu reservoir at a cost of Rs.70 crore and for ground water recharge through Masani Barrage has also been taken up during this financial year.

14. To meet the drinking water needs of the fast developing National Capital Region falling in Haryana, a 500 cusecs channel at a cost of Rs. 225 crore is under construction. Similarly, the project of Kaushalya dam on river Ghaggar for meeting the drinking water needs of Panchkula and neighbouring areas has been taken up at a cost of Rs. 98.19 crore. Projects for lining of water courses in all the canal commands of the State have been taken up at a rapid pace and simultaneously, old damaged water courses are being repaired.

WATER SUPPLY AND SANITATION

15. My Government is fully committed to providing adequate supply of safe drinking water in all the villages and towns of Haryana. Priority is being given to augmenting the supply level from 40 to 70 litres per capita per day in rural areas. During the current financial year, water supply in 500 deficient villages is being augmented and during 2008-09, it will be augmented in another 368 such villages.

16. The "Indira Gandhi Drinking Water Scheme" launched in November, 2006, envisages providing free individual water connections to

8 lakh Scheduled Caste households in rural and urban areas. This scheme is to be completed in three years with an investment of Rs. 340 crore. By the end of February, 2008, 3.29 lakh households have been provided private water connections. During the coming financial year 2008-09, it is aimed to cover 4 to 4.5 lakh Scheduled Caste families under this scheme.

17. Special attention is being paid to the drought prone districts including Mewat, which usually face shortage of drinking water. An ambitious project by the name of 'Rajiv Gandhi Augmentation of Drinking Water Project' for providing sustainable drinking water supply is being implemented in Mewat with financial support from the National Capital Region(NCR) Planning Board at a cost of over Rs. 205 crore. The project envisages transporting water from the Yamuna basin through a distribution network with a number of boosting stations located strategically. In addition, 290 tube-wells will be installed at the foothills of the Aravali Range. This project, aimed to benefit 503 villages, is likely to be completed in the coming financial year.

POWER

18. My Government is committed to ensuring adequate, sustainable and quality power supply to the consumers. The State has 4368 MW of generation capacity and on an average 739 lakh units of electricity is being supplied to consumers daily. The demand for electricity is expected to almost double in the next five years. In order to satisfy this demand and for meeting the present deficit, my Government has taken many initiatives to enhance the generation capacity in the State as well as in the private sector.

19. Out of the two units of 300 MW each being installed at Yamunanagar, the first unit was synchronized in November, 2007 and the second unit is likely to be synchronized in March this year. Work has also started on the 1200 MW coal-based Rajiv Gandhi Thermal Plant at Khedar, Hisar which is targeted for commissioning in 2009-10. Another coal-based thermal power plant of 1500 MW capacity is being set up in district Jhajjar by a joint venture of Government of Haryana, Delhi Government and NTPC. This plant is scheduled for commissioning in 2010 and will give 750 MW power to Haryana. Another 1200 MW project is proposed to be set up also in district Jhajjar through a tariff based bidding process. Besides, additional availability of 1148 MW power has been arranged during the 11th Plan through power purchase agreements with independent power producers and from Central sector projects.

20. With these efforts, about 5000 MW of additional power will be available to the State in the 11th Plan. While the total investment in generation, including private sector, will be about Rs. 14,000 crore, the HPGCL will spend Rs. 10,042 crore directly for generation capacity addition. In the Eleventh Plan, Rs. 7697 crore will be spent on upgradation of the transmission system and Rs. 6577 crore on strengthening of the distribution network. Schemes worth Rs. 242 crore are being implemented under Rajiv Gandhi

Grameen Vidyutikaran Yojana (RGGVY) to improve rural connectivity and release of connections to BPL families. Besides, my Government is emphasizing the reduction in aggregate transmission and commercial losses by the power utilities so as to bring it down to 16% by the end of Eleventh Plan.

21. Realizing that the renewable energy sources offer a viable option for bridging the growing demand supply gap, my Government has taken a number of initiatives to promote renewable energy sources and also energy conservation. During the year 2007-08, Haryana has secured three national awards for excellent performance in Solar Photo Volataic (SPV) urban areas programme, solar cooker programme and SPV demonstration programme. The Department of Renewable Energy has signed MoUs with 10 independent power producers for setting up of 30 renewable energy based power projects of 697 MW with an approximate investment of Rs. 3300 crore from the private sector. The DPRs for three small hydel projects have been approved and the projects are under different stages of implementation.

22. Government buildings use a significant amount of electricity on lighting. There is a potential of 30% energy saving by energy efficient lighting. Realizing this, my Government has ordered replacement of conventional bulbs and tube lights in all Government offices with CFLs and 28 Watts energy efficient tubelights leading to electricity saving of 15.4 million units and reduced carbon dioxide (CO₂) emissions of 15,400 tonnes. Haryana is the first State in the country to have taken such an initiative.

BUILDINGS AND ROADS

23. Road infrastructure continues to be a priority of my Government. During the year 2007-08, Government launched the Rajiv Gandhi Bridges and Roads Infrastructure Development Programme which envisages coordination with various Ministries of the Government of India, especially Road Transport and Highways, Rural Development and Railways, funding agencies such as NABARD, National Capital Region Planning Board (NCRPB) and World Bank, etc., so as to garner resources for various projects. The Programme envisages an expenditure of Rs.3000 crore on construction of new roads, bridges and RoBs and widening/strengthening of the existing roads and bridges. The first phase has already commenced and projects involving an expenditure of more than Rs. 1000 crore will be taken up during this financial year itself. Phases II and III entailing an expenditure of Rs. 1000 crore each will be implemented during the financial years 2008-09 and 2009-10.

24. Widening and strengthening of 108 road works involving 1085 kms of length at a cost of about Rs. 450 crore under the Pradhan Mantri Gramin Sadak Yojana (PMGSY) has been taken up. A record number of twenty projects worth more than Rs. 1200 crore have already been sanctioned by the NCR Planning Board during the current financial year. The year would also witness the utilization of a record amount of Rs. 115 crore provided by

NABARD, Rs. 30 crore by Railways and more than Rs. 100 crore by the Ministry of Road Transport and Highways.

25. The persistent follow up by State Government with the National Highways Authority of India (NHAI) has resulted in the up-gradation of several National Highways. The flyover at Panipat is nearing completion. The Badarpur flyover will take concrete shape shortly. The NHAI has also agreed to six-laning of the bridges on NH-1 near Rasoi and also for the construction of flyover at Bahalgarh junction in district Sonapat. The work of six-laning of Panipat-Ambala Section on NH-1 will also start during this year. Six-laning of Bhadurgarh-Rohtak section has already started. NH-8 passing through Gurgaon has been opened to traffic. The work of four-laning of Ambala-Zirakpur stretch of NH-22 including flyover at Baldev Nagar is at an advanced stage. Work on bye-passes at Pinjore and Kaika has already been awarded.

INDUSTRY, LABOUR AND EMPLOYMENT

26. Sound economic fundamentals and excellent infrastructure have propelled Haryana into one of the most pro-business environments in the country. Today, Haryana has 1330 large and medium units and about 80,000 small scale units. Exports from Haryana during the year 2007-08 have crossed Rs. 30,000 crore. The State witnessed an unprecedented flow of investment to the tune of about Rs. 33,000 crore since 2005. Projects with an investment of more than Rs. 66,000 crore are also in the pipeline.

27. As many as 289 units have been registered with the Government of India as 100% export oriented units (EOUs). Out of these, 127 EOUs have gone into production and will catalyse an investment of Rs. 2681 crore, with employment for over 27,000 persons. There has been foreign direct investment of the order of Rs. 10,500 crore.

28. The State received 92 proposals for the setting up of Special Economic Zones (SEZs) with an investment of more than Rs. 2,00,000 crore. A petrochemical hub is being set up at Panipat with an investment of Rs. 35,000 crore. The Government has planned to develop economic hubs all along the Kundli-Manesar-Palwal Expressway. Four new projects for setting up Industrial Model Townships have been initiated at Faridabad, Rohtak, Jagadhari and Kharkhoda. These townships will include campuses for large industries, Information and Communication Technology parks, industrial plots, flatted factories, residential colonies including labour housing, commercial and institutional areas, entertainment zones, educational and health-care facilities, etc.

29. Three new projects have been initiated in the State with assistance from the Government of India viz, Central Institute of Plastic and Engineering Technology (CIPET) at Panipat with an investment of Rs.23 crore, National Institute of Food Technology, Entrepreneurship and Management (NIFTEM) at Kundli with an investment of about Rs.350 crore and National Automotive

Testing and R&D Infrastructure Project (NATRIP) at Manesar with an investment of Rs. 400 crore. Of these, CIPET has already started functioning. The foundation stone of NIFTEM has also been laid.

30. The Government is also making concerted efforts to simplify the rules and procedures and ensuring transparency by using e-Governance wherever possible. The Government has already implemented the Industrial Promotion Act for granting time-bound single window clearance to the entrepreneurs. Another significant step was the launching of industries portal and introduction of common application form with online submission facility. The Government will continue to support public-private partnership mode in infrastructure projects as also provisioning of incentives for dispersal of industries in the backward areas of the State.

31. My Government is fully committed to the welfare, safety and health of industrial workers and maintaining harmonious relations among all the stakeholders so as to promote a healthy industrial culture leading to an increased productivity. The incidence of industrial accidents in the State has reduced considerably and the present rate is 0.49 per thousand workers which is amongst the lowest in the country.

TOURISM

32. Tourism continues to be a priority of the Government. This has been well brought out in the State Tourism Policy, 2008 recently notified. The policy acknowledges the role of the private sector in tourism promotion with Government acting as a facilitator. One of the highlights of the policy is to provide leasing of Tourism projects on short term basis upto 11 years and on long term basis upto 33 years, in the public private partnership mode. The Panipat-Kurukshetra-Pinjore belt is being developed as an integrated tourist circuit with Central assistance of over Rs. 16 crore. The State Government has also received Central assistance of more than Rs.21 crore for developing Morni, Sultanpur, Dharuhera and Hodel tourist areas. My Government has also decided to set up two institutes of hotel management and training at Tilyar Lake (Rohtak) and Badkhal Lake (Faridabad) in collaboration with the private sector.

URBAN DEVELOPMENT

33. Keeping in view the increasing pace of urbanization, the Government is devoting special attention to urban issues. The financial health of municipal bodies is sought to be improved by providing adequate funds for improving the civic facilities. Under Jawaharlal Nehru National Urban Renewal Mission (JNNURM), 7 Detailed Project Reports (DPRs) amounting to over Rs.1203 crore have been submitted to the Government of India for various development works at Faridabad. Against these, the Government of India has sanctioned 5 DPRs costing Rs. 275.33 crore and has released Rs.21.39 crore. Now, Panchkula town has also been included in the JNNURM as a part of tri-city with Chandigarh and Mohali.

34. Under the Integrated Housing and Slum Development Programme (IHSDP), DPRs for 12 towns costing Rs. 238.84 crore have been approved by the Government of India and an amount of Rs. 91.47 crore has already been released. Under the Local Area Development Tax Scheme, an amount of Rs. 107.27 crore has already been released for construction of ROBs etc. and Rs. 50 crore are being released to municipalities for other development works. In order to secure a well coordinated and modern urban infrastructure for Gurgaon, it has been decided to set up a municipal corporation for the town. The State Government has constituted 8 new municipalities – Loharu, Hathin, Farrukh Nagar, Julana, Ateli Mandi, Kanina, Sampla and Dharuhera. With a view to strengthening the infrastructure in urban areas my government has decided to undertake special development of those wards with more than 50% scheduled castes population. An amount of Rs.144 crore will be spent in 144 such wards over a period of two years. Government has decided to abolish house tax on self-occupied residential buildings in urban areas.

35. Construction of Delhi-Gurgaon Metro is in full swing at an estimated cost of Rs. 1581 crore. My Government is also planning to have two more metro rail connections of Delhi with Faridabad and Bahadurgarh. In order to provide an impetus to growth in the hinterland, a global corridor along the Kundli-Manesar-Palwal Expressway has been planned. A number of theme cities like Education City, IT City, Medi City, Fashion City, Entertainment City and World Trade City etc. are going to come up along this corridor. Development plans of Kharkhoda and Sampla towns have already been prepared.

36. HUDA is implementing the 'Ashiana Scheme' to meet the housing needs of the urban poor. Work on construction of 2072 flats at Panchkula is in full swing. About 20,000 such flats, at a cost of approximately Rs. 650 crore, will also be constructed at Faridabad, Rohtak, Bahadurgarh, Kaithal, Sirsa, Ambala and Gurgaon. The Housing Board, Haryana, has also initiated steps to arrange land for taking up construction of 50,000 dwelling units for economically weaker sections during the next three years. 33% houses/flats constructed by the Board will be reserved for women applicants. HUDA has decided to give 90% rebate on payment of extension fee on properties exclusively owned by women. This rebate shall be 100% for properties exclusively owned by widows.

RURAL DEVELOPMENT

37. My government attaches the highest priority to the sustainable development of rural areas. In order to provide basic civic amenities in villages on par with those in urban areas, the government has set up the Haryana Rural Development Authority. A number of programmes are being implemented for the empowerment of Panchayati Raj Institutions, creation of social and economic infrastructure and upliftment of the rural poor.

38. Swarnajayanti Gram Swarozgar Yojana (SGSY) with a clear focus on organization of the poor into self help groups, training, credit, technology,

infrastructure, marketing etc, is being implemented in the State. The National Rural Employment Guarantee Scheme (NREGS), which was started in districts of Mahendergarh and Sirsa, has now been extended to Ambala and Mewat districts. All the remaining districts would be covered under this scheme from the next financial year i.e. 2008-09. The objective of the scheme is to ensure employment at minimum wages to every rural household, whose adult members volunteer to do unskilled manual work, for at least 100 days in a financial year. One-third of the employment opportunities are reserved for women. Development works like water conservation, water harvesting, drought proofing, afforestation, tree plantation, canal irrigation, irrigation facilities on land owned by Scheduled Castes and other rural poor, renovation of traditional water bodies, land development, flood control and protection works, rural connectivity etc. are taken up by the Gram Panchayats and other implementing agencies, under this scheme. By the end of December, 2007, funds amounting to over Rs.30 crore have been spent, thereby generating 23.14 lakh mandays. During this period, 2014 development works have been identified and 1222 are still in progress.

39. A new scheme, namely 'Mukhya Mantri Anusuchit Jati Gaon Utthan aur Malin Basti Vikas Yojna' has been launched. Under this scheme, villages with more than 50% Scheduled Caste population, will be provided basic amenities by earmarking an amount of Rs.50 lakh for each village. As many as 185 such villages are proposed to be taken up with an outlay of Rs. 92.95 crore during the year 2008-09.

40. Allotment of housing sites, free of cost, to the eligible scheduled caste families and families below poverty line in rural areas is a flagship programme of my government. The plots will be provided out of suitable Shamlat Deh land available with the Panchayats. In case no suitable Shamlat land is available, land will be made available either by way of exchange with the private land or by way of acquisition. Basic infrastructure facilities such as streets with drainage, drinking water, power supply etc. are proposed to be provided along with these residential plots, in due course.

41. On the occasion of the Haryana Day on 1st November, 2007, Government abolished the Chulha tax in rural areas. The loss to the Gram Panchayats on this account will be compensated from budgetary allocations.

42. In order to improve the standard of sanitation in rural areas, Government on 2nd October 2007 launched an ambitious scheme, namely the 'Scheme for Financial Assistance to Gram Panchayats for Improved Sanitation'. Under this scheme, gram panchayats will be provided yearly budgetary support of Rs. 45.50 crore for deployment of Safai Karmis. About 11,000 Safai Karmis are being deployed in villages on the basis of their population. The scheme will go a long way in improving the sanitary conditions in villages. The Total Sanitation Campaign is also being implemented in the State with a revised outlay of Rs.175.39 crore, including Rs. 40.25 crore as State share.

43. Government has earmarked Rs. 157.20 crore during the year 2007-08 for pavement of streets @ Rs.10 lakh per village in 1572 identified villages. The scheme is proposed to be implemented in the year 2008-09.

EDUCATION

44. Investment in social capital is the key to a sound and sustainable growth. Education, therefore, has been accorded a high priority. My Government has declared 2008 as the Year of Education. A multi-pronged approach will be adopted to ensure that the benefits of quality education reach all the stakeholders at every stage.

45. In order to reduce the drop-out rate in Government schools, text books would be provided free of cost to all children studying from the first to eighth standard from the next academic session. With a view to making the process of learning easy and interesting, work books are going to be introduced and shall be provided free of cost to all children studying in these classes. Modern concepts of teaching-learning are also to be introduced from sixth class onwards. For the all-round development of students, General Knowledge subject would be taught from sixth to twelfth classes.

46. For students belonging to Scheduled Castes, a new scheme of monthly stipend will be introduced from the next academic session. Under the scheme, all Scheduled Caste girls studying in Government schools will be given stipend ranging between Rs.150 and 400 per month. Similarly, the Scheduled Caste boys will be given stipend ranging between Rs.100 and 300 per month. The amount of stipend will vary as per respective class of the recipient. A one time allowance will also be given to Scheduled Caste students for meeting the expenditure towards uniform, stationery, etc. The expenditure on all the schemes meant for scheduled castes students will be of the order of Rs. 280 crore per year.

47. The infrastructure of Government schools is proposed to be improved on a large scale. In the first phase, 200 larger Senior Secondary Schools will be upgraded and equipped with modern computer education facilities. Computer education is proposed to be made compulsory in a phased manner from the next academic session. The Edusat net-work has been expanded in the current year with more than 9000 Government schools and all Government colleges already covered under it. This makes the Edusat net-work in Haryana the largest in the country.

48. Recognising the emerging need of qualified technical manpower for promotion of trade and industry, Government has taken various steps to revamp technical education. Adequate budget allocation has been made for this purpose. The number of seats in technical institutions has been increased to 52,630. An ambitious target of producing trained manpower of the order of 1.5 lakh persons by the end of the Eleventh Five Year Plan has been set. New Government Polytechnics have already been established at Sanghi, Lisana,

Checka and Narwana. As many as four state-of-the-art institutions in the areas of Design and Fashion Technology, Film and TV, Fine Arts and Professional Studies for Women at Rohtak; and polytechnics at Sampla, Faridabad and Meham, are proposed to be established in 2009-10. Double shifts have been introduced in selected polytechnics and new teaching blocks, hostels, laboratories are being constructed. A new scheme namely 'Testing and Certification of Workers in the Informal Sector' has been launched to provide short term training and certification to those skilled workers who have acquired skills through informal means.

49. In order to promote technical education in Mewat, 50% seats have been reserved for candidates of Mewat in the Government Polytechnic, Utawar. Reimbursement of the entire tuition fee is being provided to SC students in all All India Council of Technical Education (AICTE) approved technical education programmes offered by institutions in the State. Policy for opening of private industrial training institutes has been framed and several training centres have been opened, adding about 8000 seats. As many as 31 new industrial training institutes are planned to be opened in the State in the next three years at a cost of Rs. 180 crore.

50. Training of women is a priority and is provided free of cost. While 25% seats have been reserved for women in the general category, 31 Industrial Training Institutes are being run exclusively for women.

SPORTS

51. My Government has adopted a focused approach towards sports infrastructure and sportspersons. During the year 2007-08, over 1 lakh players participated in various disciplines conducted at the block, district and State level meets. Eight players of the Indian team which won the Gold Medal at the 12th Asian Women Roller Skating Hockey Tournament held at Kolkata belong to Haryana and were honoured with a cash prize of Rs. 1 lakh each. On the occasion of Republic Day, the outstanding sportspersons were honoured for bringing laurels to the State.

HEALTH

52. Health care facilities is another key concern of my Government. Under the National Rural Health Mission, the State has taken several initiatives to reach out to the rural poor. Every expectant mother, belonging to a BPL family, is being given Rs.700 for ante-natal and post-partum care in order to encourage institutional deliveries under 'Janani Suraksha Yojana'. This amount is being increased to Rs. 1500 for mothers belonging to Scheduled Castes from 2008-09 onwards. Similar benefits are being given through a State initiative called the 'Janani Suvidha Yojana' to women of urban slums in eight districts.

53. The social health indicators have shown dramatic improvement due to adoption and innovative maternal and child health strategies. The maternal

mortality rate which stood at 300 per lakh births in 2002 is now only 142. Similarly, the infant mortality rate has significantly reduced to 42 per thousand live births from 62 live births in 2002. A new project has been started in Mewat district from 2nd October 2007 with nine ambulances for transportation of pregnant women to the nearest health institution. Taking advantage of the rapid strides in communication technology, telemedicine has been introduced at Community Health Centre (CHC), Gohana and the Pt. Bhagwat Dayal Sharma Post Graduate Institute of Medical Sciences (PGIMS), Rohtak.

54. Keeping in view the critical importance of medical education, research and development of super-specialities facilities in health sector, several new projects have been launched in PGIMS Rohtak. These prestigious projects include establishment of a State Mental Hospital, a Super Speciality Wing, new OPD Blocks, Mother and Child Hospital, Trauma Centre, Dental College and up-gradation of other facilities at an estimated cost of Rs.69 crore.

55. My Government, with financial assistance from Government of India, has decided to launch "Rashtriya Swasthya Bima Yojna" for the BPL families in the districts of Faridabad, Panipat, Yamunanagar and Bhiwani. BPL families in all the remaining districts would be covered completely during a period of 5 years.

56. Adverse sex ratio continues to be a big challenge. Efforts are being made to deal with it on several fronts. The Pre-Natal Diagnostic Test (PNDT) Act, 1994 is being vigorously enforced. As many as one hundred ultrasound machines which were found violating the law have been seized and sealed. Haryana is the first State in the country where eleven convictions have been made under the PNDT Act. An incentive-based scheme 'LADLI' was launched to arrest the declining sex ratio and to address the problem of female foeticide. Rs. 5000/- is deposited in a bank in favour of every eligible family per year for five years under this scheme. This has been a great success. Over 58,000 families have availed of the benefit under this scheme upto December, 2007. As a result, the sex ratio in the State has improved significantly. Against the ratio of 819 females for 1000 males as per 2001 census, the ratio has increased to 860 in 2007 according to the Central Registration System data. In order to elicit community participation in improving the sex ratio, Rs. One lakh will be given to the village having highest sex ratio in each district and Rs. 5 lakh will be given to the village having highest sex ratio in the State, every year.

57. Specialized therapy centres of AYUSH will be established in the PGIMS, Rohtak. Services under panchkarma therapy are being provided in the Government Institute of Indian System of Medicine and Research, Panchkula. Specialty clinics in the Civil Hospitals of Gurgaon, Hisar and Ambala and a Specialized therapy centre at Civil Hospital, Jind, have been established. Seven Ayurvedic dispensaries and one Homeopathic dispensary have already been opened during 2007-08. 7 more dispensaries are being setup. It is also proposed to set up 7 new Ayurvedic dispensaries during the year 2008-09. In order to further promote medical education and research and also to provide

high quality health services in critical areas in the State, the PGIMS, Rohtak is being upgraded as Pt. Bhagwat Dayal Sharma Health Sciences University.

SOCIAL WELFARE

58. Women and children are receiving a special focus of my Government. Education is an important tool for empowering women. Government has subsidized interest liability by 5% on educational loans taken by girls/women for pursuing higher studies in India and abroad. Other initiatives include constitution of Village Level Committees (VLC) of women panches, sarpanches and other representatives to facilitate implementation of programmes relating to women and children. They have been delegated administrative and financial powers. 6500 VLCs have already been constituted.

59. Another major initiative of the Government is the formation of Sakshar Mahila Samoochs (SMS). More than 6000 SMSs are functioning successfully in the State. These groups of educated women and girls in the villages would be useful in generating community awareness about gender issues, literacy, universalization of elementary education, health, nutrition etc.

60. Eradication of malnutrition among children is yet another priority of the Government. Hon'ble Members you will be glad to know that Haryana is the first State where norms of nutrition have been increased from Rs. 2 to Rs. 3 per child and from Rs. 2.50 to Rs. 5 per mother/adolescent girl. These happen to be the highest amounts in the country. To secure better access to nutrition programmes by Scheduled Castes, Government has decided to construct Anganwadi Centres with a unit cost of Rs. 3.44 lakh in villages largely populated by Scheduled Castes.

61. Effective steps have been taken to provide social security to the aged, widows, destitute women, handicapped persons, eunuchs, dwarfs, persons belonging to minority communities and families having only girl child/children. During the current financial year 2007-08, an amount of Rs. 662 crore would be spent on their welfare measures. Pension to physically handicapped persons is being provided @ Rs. 300 to Rs. 600 per month depending on the percentage of disability.

62. My Government is going to launch a new scheme of financial assistance to non-school going disabled children from 2008-09 onwards. Children in the age group of 6 to 18 years will be provided financial assistance @ Rs. 100 in case of 40 to 70 % disability and Rs. 150 per month in case of disability being above 70 %. Scholarships are already being provided to physically handicapped students @ Rs. 100 to 750 per month.

63. In order to heal the psyche of children who are in conflict with the law and bring them back into the mainstream, the Government has decided to upgrade the facilities in the existing Observation Homes by setting up workshops, libraries and play-grounds. For this purpose, a new scheme namely 'Skill Building and Rehabilitation of Juveniles' is proposed to be started during the ensuing financial year 2008-09.

64. Scheduled Caste Sub-Plan (SCSP) has been implemented in Haryana for economic development of Scheduled Castes. Accordingly, out of the total proposed State Plan Outlay of Rs. 6650 crore for the year 2008-09, an amount of Rs. 1433 crore has been approved for Scheduled Caste Sub Plan. This represents 21.55% of the total outlay as against S.C. population of 19.35% in the State.

65. In addition, new schemes are proposed to be initiated during year 2008-09 directly benefitting the Scheduled Castes. These include setting up of polytechnics, driving training schools, JBT training institutes, apparel training centres, para-medical/nursing/air hostess/ steward/food catering/food craft institutions etc. in areas largely populated by Scheduled Caste population. It is also proposed to provide financial assistance for training of Scheduled Caste candidates in the unorganized sector through private institutions.

66. The rate of incentive being given to panchayats for their outstanding work in the welfare of Scheduled Castes has been increased ten times to Rs. 50,000.

67. An amount of over Rs. 12 crore has been spent upto December, 2007 under the "Indira Gandhi Priyadarshini Vivah Shagun Yojana".

GOVERNANCE

68. Hon'ble Members, my Government is acutely aware that people want prompt and efficient implementation of all its policies and programmes. It can happen only with good governance. Accordingly, an Administrative Reforms Commission has been set up to recommend various measures to inculcate a culture of responsive and transparent governance.

69. The Government also seeks to reduce the digital divide in the society for which many mission mode projects have been taken up, under the National e-Governance Plan (NeGP). E-Governance projects implemented during the last two years include computerization of treasuries, land records, property registration, house tax, VAT registered dealers MIS, old age pensions and citizens services through e-Disha centres. All the mandis have been equipped with computers with internet connectivity, to make daily agriculture prices available through the internet. All the development works of PWD (B&R) are being monitored through the internet. Haryana is the first State to implement the State-Wide Area Network appropriately christened as ADHAAR for voice, data and video transmission. The SWAN vertical connectivity at state, district and block level network management centres have been made operational. Horizontal connectivity at phase-I offices has also been established.

70. Peace and harmony in the society is a pre-requisite of any meaningful growth. My Government is committed to making our police force more sensitive to the needs of our citizens as well as well-equipped to deal with law and order situations. An amount of Rs. 30.33 crore has been sanctioned by Government of India under Modernization of Police Forces Scheme.

Anti-extremist cells have already been set up in the State and properly tasked. CID units and intelligence gathering machinery have been geared up. Interstate Intelligence Support Teams (ISISTs) have been constituted for better coordination with neighbouring states to deal with the problems of terrorism, left wing labour unrest etc. Police Commissioner system has been set up at Gurgaon. Sixteen new Police Stations have been sanctioned in addition to the existing 22 Traffic Police Stations.

71. Hon'ble Members, I have outlined only a few of the significant initiatives of my Government. Haryana is on the threshold of a new era of development. There is a general sense of optimism among the people. This optimism and confidence throws up new challenges. People's aspirations and expectations have increased. My Government perceives this as a healthy and promising sign and looks at each such challenge as a new opportunity to do still better and eventually excel in all spheres of human endeavour. We begin the Budget session today. Apart from financial business, there are certain other important issues on which you will deliberate during the session. I convey my best wishes for the purposeful conduct of the proceedings of this august House.

Jai Hind !

शोक प्रस्ताव

श्री अध्यक्ष : अब मुख्यमन्त्री जी शोक प्रस्ताव प्रस्तुत करेंगे।

मुख्य मंत्री (श्री भूपेन्द्र सिंह हुड्डा) : अध्यक्ष महोदय, पिछले अधिवेशन और इस अधिवेशन के बीच में बहुत सारे महानुभाव जिनमें हमारे पूर्व राज्यपाल, पूर्व मंत्री, पूर्व विधायक, स्वतंत्रता सैनिकगण, बहादुर शहीद सैनिकगण व हमारे सदस्यों के रिश्तेदार व भाई बन्धू हैं, हमारे को छोड़कर चले गये हैं। अध्यक्ष महोदय, मैं उनके शोक प्रस्ताव सदन के समक्ष प्रस्तुत करता हूँ।

श्री सुरजीत सिंह संघवालिया, हरियाणा के भूतपूर्व राज्यपाल

यह सदन हरियाणा के भूतपूर्व राज्यपाल श्री सुरजीत सिंह संघवालिया के 15 नवम्बर, 2007 को हुए दुःखद निधन पर गहरा शोक प्रकट करता है।

उनका जन्म 27 जुलाई, 1925 को हुआ। वे 1968 में पंजाब एवं हरियाणा उच्च न्यायालय के न्यायाधीश बने। वे 1978-83 के दौरान पंजाब एवं हरियाणा उच्च न्यायालय के तथा 1983-87 के दौरान पटना उच्च न्यायालय के मुख्य न्यायाधीश रहे। उन्हें कानून के क्षेत्र में अपनी कुशाग्र बुद्धि के लिए सदैव याद रखा जाएगा। वे 1979 में हरियाणा और 1983 में पंजाब के राज्यपाल रहे।

उनके निधन से देश एक सुप्रसिद्ध न्यायविद् एवं योग्य प्रशासक की सेवाओं से वंचित हो गया है। यह सदन दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।

श्री रामधारी गौड़, हरियाणा के भूतपूर्व मंत्री

यह सदन हरियाणा के भूतपूर्व मंत्री श्री रामधारी गौड़ के 23 दिसम्बर, 2007 को हुए दुःखद निधन पर गहरा शोक प्रकट करता है।

उनका जन्म 6 अक्टूबर, 1922 को हुआ। उन्होंने 'भारत छोड़ो आन्दोलन' में सक्रिय भाग लिया और जेल गए। वे 1962 में संयुक्त पंजाब विधान सभा के लिए चुने गए। वे 1987, 1968 तथा 1972 में हरियाणा विधान सभा के लिए चुने गये। वे 1968 तथा पुनः 1970-72 के दौरान मंत्री रहे। वे कई शिक्षण संस्थाओं से जुड़े रहे।

उनके निधन से राज्य एक अनुभवी विधायक एवं योग्य प्रशासक की सेवाओं से वंचित हो गया है। यह सदन दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।

श्री कल्याण सिंह, हरियाणा के भूतपूर्व मंत्री

यह सदन हरियाणा के भूतपूर्व मंत्री श्री कल्याण सिंह के 1 फरवरी, 2008 को हुए दुःखद निधन पर गहरा शोक प्रकट करता है।

उनका जन्म 10 जून, 1916 को हुआ। वे 1968 तथा 1982 में हरियाणा विधान सभा के लिए चुने गये। वे 1982-86 के दौरान मंत्री रहे। उन्होंने समाज के कमजोर वर्गों के उत्थान के लिए कार्य किया।

उनके निधन से राज्य एक अनुभवी विधायक एवं योग्य प्रशासक की सेवाओं से वंचित हो गया है। यह सदन दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।

डॉ० ओम प्रकाश शर्मा, हरियाणा के भूतपूर्व राज्य मंत्री

यह सदन हरियाणा के भूतपूर्व राज्य मंत्री डॉ० ओम प्रकाश शर्मा के 19 अक्टूबर, 2007 को हुए दुःखद निधन पर गहरा शोक प्रकट करता है।

उनका जन्म 21 फरवरी, 1921 को हुआ। वे 1967, 1972, 1982 तथा 1991 में हरियाणा विधान सभा के लिए चुने गये। वे 1986-87 के दौरान राज्य मंत्री रहे। वे एक निष्ठावान सामाजिक कार्यकर्ता थे।

उनके निधन से राज्य एक अनुभवी विधायक एवं योग्य प्रशासक की सेवाओं से वंचित हो गया है। यह सदन दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।

श्री मूलचंद मंगला, हरियाणा के भूतपूर्व संसदीय सचिव

यह सदन हरियाणा के भूतपूर्व संसदीय सचिव श्री मूलचंद मंगला के 22 जनवरी, 2008 को हुए दुःखद निधन पर गहरा शोक प्रकट करता है।

उनका जन्म 25 जनवरी, 1914 को हुआ। वे 1977 में हरियाणा विधान सभा के लिए चुने गये। वे 6 अप्रैल, 1978 से 10 मई, 1978 तक संसदीय सचिव रहे। वे एक सक्रिय सामाजिक कार्यकर्ता थे।

उनके निधन से राज्य एक अनुभवी विधायक एवं योग्य प्रशासक की सेवाओं से वंचित हो गया है। यह सदन दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।

श्री रमेश राणा, हरियाणा विधान सभा के भूतपूर्व सदस्य

यह सदन हरियाणा विधान सभा के भूतपूर्व सदस्य श्री रमेश राणा के 18 फरवरी, 2008 को हुए दुःखद निधन पर गहरा शोक प्रकट करता है।

उनका जन्म 3 दिसम्बर, 1957 को हुआ। वे 1996 तथा 2000 में हरियाणा विधान सभा के लिए चुने गये। वे एक सक्रिय सामाजिक कार्यकर्ता थे।

उनके निधन से राज्य एक अनुभवी विधायक की सेवाओं से वंचित हो गया है। यह सदन दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।

श्री बनवारी लाल, हरियाणा विधान सभा के भूतपूर्व सदस्य

यह सदन हरियाणा विधान सभा के भूतपूर्व सदस्य श्री बनवारी लाल के 30 दिसम्बर, 2007 को हुए दुःखद निधन पर गहरा शोक प्रकट करता है।

उनका जन्म 1 जुलाई, 1913 को हुआ। वे 1967 में हरियाणा विधान सभा के लिए चुने गये। वे कई सामाजिक संगठनों से जुड़े रहे।

उनके निधन से राज्य एक अनुभवी विधायक की सेवाओं से वंचित हो गया है। यह सदन दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।

श्री फतेह सिंह, हरियाणा विधान सभा के भूतपूर्व सदस्य

यह सदन हरियाणा विधान सभा के भूतपूर्व सदस्य श्री फतेह सिंह के 30 दिसम्बर, 2007 को हुए दुःखद निधन पर गहरा शोक प्रकट करता है।

उनका जन्म 18 फरवरी, 1922 को हुआ। वे 1972 में हरियाणा विधान सभा के लिए चुने गये। वे कई सामाजिक संगठनों से जुड़े रहे।

उनके निधन से राज्य एक अनुभवी विधायक की सेवाओं से वंचित हो गया है। यह सदन दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।

श्री राजेन्द्र सिंह, संयुक्त पंजाब विधान सभा के भूतपूर्व सदस्य

18.00 बजे यह सदन संयुक्त पंजाब विधान सभा के भूतपूर्व सदस्य श्री राजेन्द्र सिंह के 27 जनवरी, 2008 को हुए दुःखद निधन पर गहरा शोक प्रकट करता है।

श्री राजेन्द्र सिंह 93 वर्ष के थे। वे 1953 में संयुक्त पंजाब विधान सभा के लिए चुने गये। वे एक सामाजिक कार्यकर्ता थे।

उनके निधन से देश एक अनुभवी विधायक की सेवाओं से वंचित हो गया है। यह सदन दिवंगत के शोक-संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।

हरियाणा के स्वतन्त्रता सेनानी

अध्यक्ष महोदय, जैसा कि मैंने कहा है कि हमारे महान स्वतन्त्रता सेनानी एक-एक करके हमें छोड़ कर जा रहे हैं। यह सदन उन श्रेष्ठ स्वतन्त्रता सेनानियों के निधन पर गहरा शोक प्रकट करता है, जिन्होंने हमारे देश की आजादी के संघर्ष में अपना बहुमूल्य योगदान दिया।

इन महान् स्वतन्त्रता सेनानियों के नाम इस प्रकार हैं :

1. श्री प्रभु राम, गांव खिड़वाली, जिला रोहतक।
2. श्री जेटू राम, गांव रूपाणा, जिला भिवानी।
3. श्री हरमज सिंह, गांव जीताखेड़ी, जिला भिवानी।
4. श्री हरजान सिंह, गांव भंगाना, जिला सोनीपत।
5. श्री रणजीत सिंह, गांव भंगाना, जिला हिसार।
6. श्री प्रताप सिंह, गांव छारा, जिला झज्जर।
7. श्री रूप चन्द, गांव सुरेहली मिलानीयां, जिला महेन्द्रगढ़।
8. श्री सुल्तान सिंह, गांव मंदौला, जिला भिवानी।
9. श्री बलबीर सिंह, गांव जवाहरा, जिला सोनीपत।
10. श्री सुरजा राम, गांव मारीवास, जिला भिवानी।
11. श्री धर्म सिंह, गांव रोहणाल, जिला भिवानी।
12. श्री राम किशोर, नारनौल, जिला महेन्द्रगढ़।
13. श्री पोहकर सिंह, गांव बुशाण, जिला भिवानी।
14. श्री पाला राम, गांव खरकड़ी, जिला भिवानी।

15. श्री सूरजन सिंह, गांव खोरड़ा, जिला झज्जर।
16. श्री बलबीर प्रसाद, जगाधरी, जिला यमुनानगर।
17. श्री मोलड़ राम, गांव राठीवास, जिला गुड़गांव।
18. श्री हरफूल सिंह, गांव कुड़ल, जिला भिवानी।
19. श्री गणपत राम, गांव हंसावास खुर्द, जिला भिवानी।
20. श्री तिलक चन्द कौशिक, गांव खानपुर, जिला सोनीपत।
21. श्री मुरलीधर, गांव पालड़ी, जिला भिवानी।
22. श्री बहादुर सिंह, गांव मान्दी, जिला महेन्द्रगढ़।
23. श्री सूबे सिंह, गांव किला जफरगढ़, जिला जीन्द।
24. श्री धूप सिंह, गांव नूरन खेड़ा, जिला सोनीपत।
25. श्री सुल्तान सिंह, गांव खातीवास, जिला झज्जर।
26. श्री चंदू राम, गांव बानला, जिला भिवानी।
27. श्री दया चन्द, गांव खराबड़, जिला रोहतक।
28. श्री रूप चन्द, गांव भैणी महाराजपुर, जिला रोहतक।
29. श्री रामशरण ठकराल, हिसार।
30. श्री राम शरण दास, गांव नंदगढ़, जिला यमुनानगर।
31. श्री उपेन्द्र बाजपेयी, गुड़गांव।
32. श्री मोहर सिंह, गांव पटौदी कलां, जिला भिवानी।
33. श्री प्रभाती लाल, गांव लोहाना, जिला रेवाड़ी।
34. श्री चंदगी राम, गांव जाण्डली कलां, जिला फतेहाबाद।
35. श्री गणपत सिंह, गांव टीकली, जिला गुड़गांव।
36. श्री केहर सिंह, गांव देबन, जिला कैथल।
37. श्री रूप चंद, गांव बुशाण, जिला भिवानी।
38. श्री दया किशन, गांव गुड़गांवग्राम, जिला गुड़गांव।

यह सदन इन महान स्वतन्त्रता सेनानियों को शत-शत नमन करता है और इनके शोक-संलप्त परिवारों के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।

हरियाणा के शहीद

अध्यक्ष महोदय, इसी के साथ हमारे शहीद जिन्होंने देश की रक्षा के लिए अपनी शहीदी दी है। यह सदन उन वीर सैनिकों को अपना अश्रुपूर्ण नमन करता है, जिन्होंने हमारी मातृभूमि की एकता और अखण्डता की रक्षा के लिए अदम्य साहस का परिचय देते हुए अपने जीवन का सर्वोच्च बलिदान दिया।

इन महान् वीर सैनिकों के नाम इस प्रकार हैं :

1. मेजर धर्मेन्द्र मनोचा, अम्बाला।
2. सूबेदार मुकेश कुमार, गांव कुकडौला पंचगांव, जिला गुड़गांव।
3. नायब सूबेदार जगमाल सिंह, गांव फतेहपुर, जिला अम्बाला।
4. नायब सूबेदार जयवीर सिंह, गांव नांगल सिरोही, जिला महेन्द्रगढ़।
5. सहायक उप-निरीक्षक रोहताश, गांव गहली, जिला महेन्द्रगढ़।
6. सहायक उप-निरीक्षक राजेश, गांव खेड़की, जिला महेन्द्रगढ़।
7. हवलदार सत्यवान, गांव बादली, जिला झज्जर।
8. हवलदार गुरबख्श सिंह, गांव बांसा, जिला करनाल।
9. हवलदार परमानन्द, गांव पैतावास खुर्द, जिला भिवानी।
10. हवलदार सलीश, गांव झांझड़ाबास, जिला भिवानी।
11. हवलदार सत्यवीर, गांव पोला, जिला महेन्द्रगढ़।
12. नायक अनिल कुमार, गांव पहाड़ी, जिला गुड़गांव।
13. नायक देशराज, गांव गोबिन्दगढ़, जिला कुरुक्षेत्र।
14. नायक राजबीर, गांव कापड़ो, जिला हिसार।
15. नायक नरेन्द्र सिंह, गांव कनीना, जिला महेन्द्रगढ़।
16. लांस नायक राजपाल, गांव सांगा, जिला भिवानी।
17. सिपाही सुरेश, गांव दादरीतोय, जिला झज्जर।
18. सिपाही संदीप, गांव डहीना, जिला रेवाड़ी।
19. सिपाही कुलदीप, गांव डुलियानी, जिला अम्बाला।

20. सिपाही विक्रम सिंह, गांव कतलाहरी, जिला कुरुक्षेत्र।
21. सिपाही रविन्द्र, गांव झोझूरखुर्द, जिला भिवानी।
22. सिपाही राम बिलास, गांव जोनियावास, जिला रेवाड़ी।
23. सिपाही जितेन्द्र कुमार, गांव दुझाना, जिला जीन्द।
24. सिपाही अशोक कुमार, गांव श्यामपुरा, जिला महेन्द्रगढ़।
25. सिपाही धर्मपाल सिंह, गांव खरक कलां, जिला भिवानी।
26. सिपाही मनोज कुमार, गांव डींगर माजरा, जिला करनाल।
27. सिपाही दर्शन सिंह, गांव दुपेड़ी, जिला करनाल।

यह सदन इन महान् वीरों की शहादत पर इन्हें शत-शत नमन करता है और इनके शोक-संतप्त परिवारों के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है।

अध्यक्ष महोदय, जैसा मैंने पहले भी कहा है कि हमारे कई माननीय सदस्यों और माननीय साथियों के रिश्तेदार और भाई बन्धु हमें छोड़कर चले गए हैं। यह सदन हरियाणा विधान सभा के अध्यक्ष डॉ. रघुवीर सिंह कादियान के पिता श्री दलीप सिंह;

हरियाणा के उप-मुख्यमंत्री श्री चन्द्र मोहन के बेटे, हरियाणा विधान सभा के सदस्य श्री भजन लाल के पोते तथा सासद श्री कुलदीप बिश्नोई के भतीजे श्री मोहित बिश्नोई;

हरियाणा के कृषि मंत्री श्री हरमोहिंदर सिंह चट्टा के भांजे श्री सतिंदर पाल सिंह;

हरियाणा विधान सभा के सदस्य श्री रामशेर सिंह सुरजेवाला के भाई तथा हरियाणा के बिजली मंत्री श्री रणदीप सिंह सुरजेवाला के चाचा श्री जगदीप सिंह सुरजेवाला;

हरियाणा के भूतपूर्व मुख्य मंत्री श्री बंसी लाल के भाई, हरियाणा विधान सभा के सदस्य श्री रणबीर सिंह महेन्द्रा के चाचा, हरियाणा की वन एवं पर्यटन राज्य मंत्री श्रीमती किरण चौधरी तथा हरियाणा विधान सभा के सदस्य श्री सोमवीर सिंह के चाचा ससुर श्री महाबीर सिंह;

हरियाणा के मुख्य संसदीय सचिव, श्री रमेश कौशिक की साता श्रीमती गंगा देवी;

हरियाणा विधान सभा के सदस्य श्री निर्मल सिंह के भतीजे श्री दर्शन सिंह;

हरियाणा विधान सभा के सदस्य श्री कुलवीर सिंह बैनीवाल के ससुर श्री शेर सिंह;
तथा

हरियाणा विधान सभा के सदस्य श्री नरेश मलिक के पिता श्री महा सिंह के दुःखद निधन पर गहरा शोक प्रकट करता है।

यह सदन दिवंगतों के शोक-संतप्त परिवारों के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता है। अध्यक्ष महोदय, यह शोक प्रस्ताव मैं सदन के पटल पर अनुमोदन के लिए रखता हूँ।

डा० सुशील इन्दौरा (एस०सी० ऐलनाबाद) : माननीय अध्यक्ष महोदय, सदन के नेता जो शोक प्रस्ताव सदन में लेकर आए हैं, मैं उसका अपनी तरफ से अनुमोदन करता हूँ। पिछले सेशन से लेकर आज के सेशन तक हमारे बहुत से विधायक साथी, मंत्रीगण आदि जिन्होंने प्रदेश के लोगों की सेवा की है, बहुत से शहीद जिन्होंने देश की रक्षा की और जो हमारे प्रदेश के अपने लाडले थे, उनके निधन पर मैं अपनी तरफ से और अपनी पार्टी की तरफ से शोक संतप्त परिवार के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ। इसी तरह से बहुत से स्वतंत्रता सेनानी जिन्होंने इस देश को आजाद करवाने में अहम भूमिका निभायी वह भी आज हमारे बीच में नहीं रहे हैं। अध्यक्ष महोदय, श्री सुरजीत सिंह संधावालिया जो हरियाणा के भूतपूर्व राज्यपाल रहे हैं, उनके निधन पर भी मैं अपनी तरफ से और अपनी पार्टी की तरफ से शोक संतप्त परिवार के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ। श्री रामधारी गौड़ जो हरियाणा के भूतपूर्व मंत्री रहे, के निधन पर भी मैं शोक प्रकट करता हूँ। इसी तरह से श्री कल्याण सिंह, हरियाणा के भूतपूर्व मंत्री, डा० ओम प्रकाश शर्मा, हरियाणा के भूतपूर्व राज्य मंत्री, श्री मूलचंद जी मंगला, हरियाणा के भूतपूर्व संसदीय सचिव के निधन पर भी मैं अपनी तरफ से और अपनी पार्टी की तरफ से शोक संतप्त परिवार के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ। अध्यक्ष महोदय, इसी प्रकार से श्री रमेश राणा जी, जो हमारी साथी सदस्या श्रीमती रेखा राणा के हस्तबन्ध थे, के निधन पर भी मैं शोक प्रकट करता हूँ। वे बहुत ही बड़े समाज सेवक थे। अचानक उनका निधन होने से मुझे व्यक्तिगत नुकसान भी हुआ है। उनकी मुझसे बहुत ही अच्छी दोस्ती थी। इसी प्रकार से श्री बख्तवारी लाल, हरियाणा विधान सभा के भूतपूर्व सदस्य व श्री राजेन्द्र सिंह, संयुक्त पंजाब विधान सभा के भूतपूर्व सदस्य के निधन पर भी मैं अपनी तरफ से और अपनी पार्टी की तरफ से शोक संतप्त परिवार के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ। इसी तरह से हमारे हरियाणा के स्वतंत्रता सेनानी जिनका मुख्य रूप से हमारे माननीय मुख्यमंत्री जी ने जो नम्बर 1 श्री प्रमू राम से लेकर 38 नम्बर श्री दया किशन जी तक नाम लिये हैं के निधन पर भी मैं अपनी तरफ से और अपनी पार्टी की तरफ से शोक संतप्त परिवार के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ। इसी प्रकार से हरियाणा के शहीद मेजर धर्मेन्द्र मनोहा से लेकर सिपाही दर्शन सिंह तक सभी के निधन पर भी मैं अपनी तरफ से और अपनी पार्टी की तरफ से शोक संतप्त परिवार के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ। इनके निधन से हरियाणा प्रदेश के लोगों को ही नहीं बल्कि दूसरे प्रदेशों के लोगों को भी बड़ा भारी दुख हुआ है। मैं इन शोक संतप्त परिवारों के प्रति अपनी हार्दिक संवेदना व्यक्त करता हूँ और इनके निधन पर गहरा शोक प्रकट करता हूँ। अध्यक्ष महोदय, मैं इसके साथ ही साथ आपके पिता जी श्री दलीप सिंह जी जोकि एक अच्छे समाज सेवा भी थे जिन्होंने समाज में एक अहम भूमिका निभायी, के निधन से न केवल आपके गजदीकी लोगों को बल्कि हरियाणा प्रदेश के लोगों को भी बड़ा भारी नुकसान हुआ है। वे ज्ञान के स्रोत थे लेकिन उनके निधन से हम सभी उनके मिलने वाले ज्ञान से वंचित हो गये हैं। मैं उनके निधन पर भी गहरा शोक प्रकट करता हूँ। इसी तरह से हमारे साथी उप मुख्यमंत्री चन्द्र मोहन जी के बेटे और वरिष्ठ नेता तथा भूतपूर्व मुख्यमंत्री चौधरी भजनलाल जी के पोते और सांसद कुलदीप बिश्नोई के भतीजे के अचानक हुए निधन पर भी गहरा शोक प्रकट करता हूँ।

[डा० सुशील इन्दौरा, एम.एल.ए.]

हूँ। उनका युवा अवस्था में ही निधन हो गया है। मैं अपनी तरफ से और अपनी पार्टी की तरफ से शोक संतप्त परिवार के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ। इसी तरह से श्री सतिंदर पाल सिंह जो हमारे कृषि मंत्री सरदार हरमोहिंदर सिंह चट्टा जी के भांजे थे, के निधन पर भी मैं अपनी तरफ से और अपनी पार्टी की तरफ से शोक संतप्त परिवार के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ। इसी प्रकार से श्री रामशेर सिंह सुरजेवाला जी के भाई तथा हरियाणा के हमारे साथी श्री रणदीप सिंह सुरजेवाला जी के चाचा श्री जगदीप सिंह सुरजेवाला जी के निधन पर भी मैं अपनी तरफ से और अपनी पार्टी की तरफ से शोक संतप्त परिवार के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ। इसी प्रकार से हरियाणा के भूतपूर्व मुख्यमंत्री श्री बंसीलाल जी के भाई और हमारे साथी श्री रणबीर सिंह महेन्द्रा जी के चाचा जी तथा हरियाणा की वन एवं पर्यटन राज्य मंत्री श्रीमती किरण चौधरी और हरियाणा विधान सभा के सदस्य श्री सोमवीर सिंह के चाचा सन्तूर श्री महबीर सिंह जी के निधन पर भी मैं अपनी तरफ से और अपनी पार्टी की तरफ से शोक संतप्त परिवार के सदस्यों के प्रति हार्दिक संवेदना प्रकट करता हूँ। अध्यक्ष महोदय, इसी प्रकार से हरियाणा के मुख्य संसदीय सचिव श्री रमेश कौशिक जी की माता श्रीमती गंगा देवी जी के निधन पर भी मैं गहरा शोक प्रकट करता हूँ। इसी तरह से हमारे साथी श्री निर्मल सिंह जी के भतीजे श्री दर्शन जी, श्री कुलवीर सिंह बनीवाल जी के सन्तूर श्री शेर सिंह जी, श्री नरेश मलिक जी के पिता जी श्री महा सिंह जी के निधन पर भी मैं अपनी तरफ से, अपनी पार्टी की तरफ से और अपने नेता की तरफ से गहरा शोक प्रकट करता हूँ और परमपिता परमात्मा से यही अर्चना करता हूँ कि वह इन दिवंगत आत्माओं को अपने चरणों में स्थान दें। धन्यवाद।

श्री राम कुमार गौतम (भारनौंद) : स्पीकर सर, मैं मुख्यमंत्री भूपेन्द्र सिंह हुड्डा जी द्वारा सदन में रखे गए शोक प्रस्ताव का अनुमोदन करने के लिए खड़ा हुआ हूँ। श्री सुरजीत सिंह संधावालिया जी वकील के तौर पर बहुत ही बढ़िया वकील थे। बाद में वे न्यायाधीश रहे व पटना हाईकोर्ट के चीफ जस्टिस बने। उसके बाद मैं वे गवर्नर भी रहे। मैं उनके दुःखद निधन पर अपनी तरफ से व अपनी पार्टी के सदस्य की तरफ से गहरा शोक प्रकट करता हूँ और शोक संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता हूँ।

श्री रामधारी गौड़ हरियाणा के भूतपूर्व मंत्री थे। वे 1962 से 1977 तक एम०एल०ए० रहे और इस बीच मैं 1970 से लेकर 1972 तक मंत्री रहे। 1972 के डीलिटिमेंशन के बाद व 1977 की आंधी में भी चुनाव नहीं जीत पाए। मैं उनके दुःखद निधन पर अपनी तरफ से व अपनी पार्टी के सदस्य की तरफ से गहरा शोक प्रकट करता हूँ और शोक संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता हूँ।

श्री कल्याण सिंह हरियाणा के भूतपूर्व मंत्री थे। उन्होंने कमजोर वर्गों के उत्थान के लिए बहुत ही अच्छा कार्य किया। मैं उनके दुःखद निधन पर अपनी तरफ से व अपनी पार्टी के सदस्य की तरफ से गहरा शोक प्रकट करता हूँ और शोक संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता हूँ।

डॉ० ओम प्रकाश शर्मा हरियाणा के भूतपूर्व राज्यमंत्री थे और वे 1967 से 1972 तक व 1982 से लेकर 1991 में हरियाणा विधान सभा के लिए चुने गए। वे बहुत ही मजाकिया स्वभाव के व्यक्ति थे। उनके अंदर बड़ा ही कॉफीईस था। प्यार से लोग उनको झुल्ला कहकर बुलाया करते

थे। वे बड़े ही निष्ठावान सामाजिक कार्यकर्ता थे। कास्ट कंपोजीशन न होते हुए भी वे अपनी काबिलियत के बल पर चुने गए। मैं उनके दुःखद निधन पर अपनी तरफ से व अपनी पार्टी के सदस्य की तरफ से गहरा शोक प्रकट करता हूँ और शोक संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता हूँ।

श्री मूल खंड जी मंगला जो कि हरियाणा के भूतपूर्व संसदीय सचिव थे, के दुःखद निधन पर मैं अपनी तरफ से व अपनी पार्टी के सदस्य की तरफ से गहरा शोक प्रकट करता हूँ और शोक संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता हूँ।

श्री रमेश राणा जी हरियाणा विधान सभा के भूतपूर्व सदस्य थे और हमारी साथी सदस्य बहन रेखा राणा जी के पति थे। मैं उनके दुःखद निधन पर अपनी तरफ से व अपनी पार्टी के सदस्य की तरफ से गहरा शोक प्रकट करता हूँ और शोक संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता हूँ।

श्री बनवारी लाल जी हरियाणा विधान सभा के भूतपूर्व सदस्य थे। वे एक बहुत ही अच्छे समाज सेवक थे। मैं उनके दुःखद निधन पर अपनी तरफ से व अपनी पार्टी के सदस्य की तरफ से गहरा शोक प्रकट करता हूँ और शोक संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता हूँ।

चौधरी फतेह सिंह जी हरियाणा विधान सभा के भूतपूर्व सदस्य रहे। वे मेरे पिताजी के बचपन के साथी थे। जींद में थे झकटठे पढ़े थे। उनसे हमारे फेमिली रिश्शन थे। उनके बेटे भाई शमशेर सिंह जी भी मेरे 7-8 साल तक क्लास फेलो रहे। वे बहुत ही नेक इंसान थे। मैं उनके दुःखद निधन पर अपनी तरफ से व अपनी पार्टी के सदस्य की तरफ से गहरा शोक प्रकट करता हूँ और शोक संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता हूँ। चौधरी साहब सारी उन्नत सामाजिक संगठनों से जुड़े रहे। विशेष तौर पर मैं भाई शमशेर सिंह जी के प्रति अपनी हार्दिक संवेदना प्रकट करता हूँ।

श्री राजेन्द्र सिंह संयुक्त पंजाब विधान सभा के सदस्य रहे। मैं उनके दुःखद निधन पर अपनी तरफ से व अपनी पार्टी के सदस्य की तरफ से गहरा शोक प्रकट करता हूँ और शोक संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता हूँ। वे 93 वर्ष के थे। हमारे शास्त्रों के मुताबिक मनुष्य की आयु 100 वर्ष मुकर्रर है। वे बहुत ही नेक इन्सान थे मैं उनके निधन पर गहरा शोक प्रकट करता हूँ और उनके शोक-संतप्त परिवार के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता हूँ। अध्यक्ष महोदय, यह देश महान स्वतन्त्रता सेनानियों का कर्जदार है। मैं उन श्रेष्ठ स्वतन्त्रता सेनानियों के निधन पर गहरा शोक प्रकट करता हूँ जिन्होंने हमारे देश की आजादी के संघर्ष में अपना बहुमूल्य योगदान दिया। इन महान स्वतन्त्रता सेनानियों के नाम माननीय मुख्यमंत्री जी पढ़ चुके हैं। यह सदन उन महान स्वतन्त्रता सेनानियों को शत-शत नमन करता है और मैं भी इस महान सदन के नमन में शरीक होता हूँ और शोक संतप्त परिवारों के प्रति अपनी हार्दिक संवेदना प्रकट करता हूँ। मैं उन हरियाणा के शहीद वीर सैनिकों को बहुत ही दिल की गहराई से नमन करता हूँ जिन्होंने हमारी मातृभूमि की एकता और अखण्डता की रक्षा के लिए अदम्य साहस का परिचय देते हुए अपने जीवन का सर्वोच्च बलिदान दिया। मैं उन वीरों की शहादत पर शत-शत नमन करता हूँ और उनके शोक-संतप्त परिवारों के सदस्यों के प्रति अपनी हार्दिक

[श्री राम कुमार गौतम, एम.एल.ए.]

संवेदना प्रकट करता हूँ। अध्यक्ष महोदय, आपके पिता जी चौधरी दलीप सिंह, उप-मुख्यमंत्री श्री चन्द्रमोहन के बेटे, चौधरी भजनलाल के पोते, श्री कुलदीप बिश्नोई के भतीजे श्री मोहित बिश्नोई के निधन पर भी मैं शोक प्रकट करता हूँ। किसी दादा-दादी और माता-पिता के सामने किसी का जवान पोता या बेटा चला जाए तो वह उस परिवार के लिए बहुत ही दुख की घड़ी होती है और बहुत ही दुर्भाग्य होला है। हरियाणा के कृषि मंत्री श्री हरमोहिंदर सिंह चड्ढा के भांजे श्री सतिंदर पाल सिंह जी जोकि एक नौजवान था लेकिन भगवान ने उसे ऐसी आदत में डाल दिया कि बहुत बड़ी चोट परिवार को दे गया। हरियाणा विधान सभा के सदस्य श्री शमशेर सिंह सुरजेवाला के भाई तथा हरियाणा के बिजली मंत्री श्री रणदीप सिंह सुरजेवाला के चाचा श्री जगदीप सिंह सुरजेवाला, हरियाणा के भूतपूर्व मुख्यमंत्री श्री बंसीलाल के भाई, हरियाणा विधान सभा के सदस्य श्री रणबीर सिंह महेन्द्रा के चाचा, हरियाणा की वन एवं पर्यटन राज्य मंत्री श्रीमती किरण चौधरी तथा हरियाणा विधान सभा के सदस्य श्री सोमवीर सिंह के चाचा ससुर श्री महाबीर सिंह, हरियाणा के मुख्य संसदीय सचिव, श्री रमेश कौशिक की माता श्रीमती गंगा देवी, हरियाणा विधान सभा के सदस्य श्री निर्मल सिंह के भतीजे श्री दर्शन सिंह, हरियाणा विधान सभा के सदस्य श्री कुलवीर सिंह बैनीवाल के ससुर श्री चौरसिंह और हरियाणा विधान सभा के सदस्य नरेश मलिक के पिता श्री महा सिंह, के दुखद निधन पर गहरा शोक प्रकट करता हूँ और सभी दिवंगतों के शोक-संतप्त परिवारों के सदस्यों के प्रति अपनी हार्दिक संवेदना प्रकट करता हूँ। अध्यक्ष महोदय, जिन महानुभावों के परिवारों से यह दिवंगत थे चाहे वे एम०एल०ए० थे, मंत्री थे, स्वतन्त्रता सेनानी थे, हरियाणा के शहीद थे, हमारे सभी सदस्यों के रिश्तेदार थे, मैं सभी के दुखद निधन पर अपनी पार्टी की तरफ से और मेरी तरफ से गहरा शोक प्रकट करता हूँ और ईश्वर से दुआ करता हूँ कि ईश्वर उन शोक संतप्त परिवारों को यह दुःख बर्दाश्त करने की ताकत दे।

श्री फूलचन्द मुलाना (एस०सी०, मुलाना) : माननीय अध्यक्ष महोदय, सदन के नेता चौधरी भूपेन्द्र सिंह हुड्डा जी ने जो शोक प्रस्ताव सदन में प्रस्तुत किया है, मैं स्वयं को उस प्रस्ताव के साथ जोड़ता हूँ। जितने पूर्व विधायक इस अंतराल में हमसे जुदा हुए हैं उनमें से श्री रामधारी गौड़ 1972 से 1977 तक विधान सभा के सदस्य रहे। वे बहुत अच्छे और सादे व्यक्ति थे और हमेशा समाज सेवा में लीन रहते थे, वे कांग्रेस विचार धारा के और कांग्रेस से सम्बन्ध रखते थे, मैं उनके निधन पर गहरा शोक व्यक्त करता हूँ। श्री कल्याण सिंह मेरे साथ 1982 से 1987 तक इस सदन के सदस्य रहे। वे बहुत सादे व्यक्ति थे और जनता की सेवा में लगे रहते थे। वे योग्य प्रशासक थे, वे मंत्री के पद पर भी रहे थे, मैं उनके निधन पर गहरा शोक व्यक्त करता हूँ। डाक्टर ओम प्रकाश शर्मा भी मेरे साथ 3 बार 1972 से 1977 तक, 1982 से 1987 तक और 1991 से 1996 तक विधायक रहे। वे जगावरी कांस्टीट्यूसी से चुनकर आते थे। वे अपनी बात के धनी थे और जैसा गौतम जी ने कहा लोग प्यार से उन्हें झुल्ला बोलते थे। एक बार वे बोट मांगने जा रहे थे, गांव से बाहर कुछ महिलाएं घास लेकर जा रही थी तो ओम प्रकाश शर्मा जी उनको कहने लगे बहनो, मुझे बोट देना तो वे महिलाएं कहने लगीं कि हम आपको नहीं जानती, हम तो झुल्ले को बोट देंगे, वे इस तरह के व्यक्ति थे, मैं उनके निधन पर गहरा शोक व्यक्त करता हूँ। अध्यक्ष महोदय, हमारी विधायक श्रीमती रेखा राणा के पति श्री रमेश राणा जो पूर्व विधायक थे वे बहुत ही कम उम्र में हमसे जुदा हो गए हम उनके निधन पर अपनी हार्दिक संवेदना व्यक्त करते हैं। हम रेखा राणा को सांखना भी देते हैं और भगवान से प्रार्थना करते हैं कि भगवान उनको यह दुःख सहन करने की शक्ति दे।

श्री फतेह सिंह जी मेरे साथ 1972 से 1977 तक विधायक रहे, वे बहुत सादे व्यक्ति थे और कई संस्थाओं से जुड़े हुए थे, मैं उनके निधन पर भी गहरा शोक व्यक्त करता हूँ। अध्यक्ष महोदय, सदन के नेता ने उभ स्वतंत्रता सेनानियों के बारे में जो हमसे जुड़ा हो गए, चर्चा की। आज हम जिस खुली हवा में सांस ले रहे हैं और आजादी की हवा में जी रहे हैं वह इन स्वतंत्रता सेनानियों के बल बूते पर ही जी रहे हैं, ये स्वतंत्रता सेनानी धीरे-धीरे एक-एक करके हमसे जुदा हो रहे हैं। सदन के नेता चौधरी भूपेन्द्र सिंह हुड्डा जी ने इनकी सुविधाओं की ओर बहुत ध्यान दिया है। मैं मुख्यमंत्री महोदय से आग्रह करूंगा कि जितना हो सके इनको दी जाने वाली सुविधाएं और ज्यादा की जाएं। इनमें से बलबीर प्रसाद, जगाधरी, जिला यमुनानगर मेरे परिवार से थे। इन सब स्वतंत्रता सेनानियों के साथ ये भी हमसे जुदा हो गए हैं। हरियाणा के शहीदों की संख्या शोक प्रस्ताव में 27 दर्शाई गई है इनमें से मेरे हल्के का सिपाही कुलदीप भी हमसे जुदा हो गया है। अध्यक्ष महोदय, आपके पिता श्री दलीप सिंह आपको और हमको छोड़कर सदा-सदा के लिए हमसे विदा हो गए हैं। लेकिन मैं उनकी बुद्धि और विजन की दाद दूंगा क्योंकि वे कभी स्कूल में पढ़ने के लिए नहीं गए लेकिन उन्होंने आपको और आपके भाइयों को इतनी ऊंची शिक्षा दी इसके लिए मैं उनको बधाई देता हूँ और उनको नमन करता हूँ। अध्यक्ष महोदय, उप मुख्यमंत्री श्री चन्द्र मोहन जी के बेटे, हरियाणा विधान सभा के सदस्य श्री भजन लाल जी के पोते और सांसद श्री कुलदीप बिश्नोई के भतीजे श्री नोहित बिश्नोई बहुत ही कम उम्र में यह संसार छोड़कर चले गए हैं मैं उनके निधन पर गहरा शोक व्यक्त करता हूँ। हमारे कृषि मंत्री श्री हरमोहिंदर सिंह चड्ढा के भांजे श्री सतिंदर पाल सिंह, सदन के सदस्य श्री शमशेर सिंह सुरजेवाला के भाई तथा हमारे बिजली मंत्री श्री रणदीप सिंह सुरजेवाला के चाचा श्री जगदीप सिंह सुरजेवाला, हमारे भूलपूर्व मुख्य मंत्री श्री बंसीलाल जी के भाई, हमारे विधान सभा के सदस्य श्री रणबीर सिंह महेन्द्रा के चाचा, हमारी वन एवं पर्यटन राज्य मंत्री श्रीमती किरण चौधरी तथा हमारे विधान सभा के सदस्य श्री सोमवीर सिंह के चाचा ससुर श्री महाबीर सिंह, हमारे मुख्य संसदीय सचिव, श्री रमेश कौशिक की माता श्रीमती गंगा देवी, हमारे विधान सभा के सदस्य श्री निर्मल सिंह के भतीजे श्री दर्शन सिंह, हमारे विधान सभा के ही सदस्य श्री कुलबीर सिंह बैनीवाल के ससुर श्री शेर सिंह तथा हमारी विधान सभा के ही सदस्य श्री नरेश मलिक के पिता श्री महासिंह के दुःखद निधन पर हार्दिक संवेदना व्यक्त करता हूँ और परमपिता परमेश्वर से प्रार्थना करता हूँ कि इन सभी दिवंगतों को वे अपने चरणों में स्थान दें और शोक संतप्त परिवारों को इस असहनीय दुःख को सहन करने की शक्ति दें। ओम शांति।

श्री अध्यक्ष : माननीय सदस्यगण, सदन के नेता चौधरी भूपेन्द्र सिंह हुड्डा जी ने जो शोक प्रस्ताव हाउस में रखा है और दिवंगत आत्माओं के प्रति विभिन्न पार्टियों के नेताओं ने जो विचार प्रकट किए हैं मैं भी अपने आप को उनकी भावनाओं के साथ जोड़ता हूँ। पिछले सेशन और इस सेशन के बीच मैं हमें बहुत सी महान विभूतियां छोड़ कर चली गई हैं। सबसे पहले मैं श्री सुरजीत सिंह संधावालिया के हुए दुःखद निधन पर गहरा शोक प्रकट करता हूँ। वह पंजाब एवं हरियाणा तथा पटना के उच्च न्यायालयों के मुख्यन्यायाधीश रहे। न्यायपालिका में उनका अपना ही नाम था। बाद में उन्होंने हरियाणा तथा पंजाब के राज्यपालों के पदों को भी सुशोभित करते हुए अपनी प्रशासनिक कार्य कुशलता को भी दिखाया। उनके निधन से हमने एक अच्छा न्यायविद तथा कुशल प्रशासक खो दिया है।

श्री रामचारी गौड़ हरियाणा विधान सभा में तीन बार चुन कर आए और दो बार मंत्री रहे। शिक्षा के क्षेत्र में उनका अच्छा योगदान रहा। विधायक के तौर पर भी उन्होंने प्रभावशाली डंग से कार्य किया।

[श्री अध्यक्ष]

श्री कल्याण सिंह दो बार इस महान सदन के सदस्य रहे और लगभग चार साल तक मंत्री भी रहे। समाज के पिछड़े वर्गों के उत्थान के लिए वह हमेशा ही कार्यशील रहते थे।

डॉ० ओम प्रकाश शर्मा जी चार बार विधान सभा के लिए चुने गए और कुछ देर के लिए वे राज्यमंत्री भी रहे। अपने हल्के में वे एक सच्चे समाजसेवी के रूप में जाने जाते थे।

श्री मूलचंद मंगला हमारे सदन के सदस्य थे तथा कुछ समय के लिये संसदीय सचिव भी रहे। वह एक सक्रिय सामाजिक कार्यकर्ता थे।

श्री रमेश राणा दो बार इस महान सदन के लिये चुने गए। वह एक अच्छे समाजसेवी थे।

श्री बनवारी लाल और श्री फतेह सिंह जी इस महान सदन के सदस्य थे तथा कई सामाजिक संस्थाओं के माध्यम से समाज की सेवा करते थे।

श्री राजेन्द्र सिंह संयुक्त पंजाब विधान सभा के सदस्य थे तथा वे एक निष्ठावान समाजसेवी थे।

मुख्यमंत्री महोदय ने जिन स्वतंत्रता सेनानियों तथा शहीदों के नाम अपने शोक प्रस्ताव में लिये हैं, इन सभी महान विभूतियों के निधन पर मुझे भी गहरा शोक है। स्वतंत्रता सेनानी तथा शहीद व्यक्ति किसी भी देश तथा समाज के लिये एक अमूल्य पूंजी होते हैं और देश और समाज की बाहरी तथा अंदरूनी रक्षा के लिये ऐसे महान व्यक्तियों का होना बहुत ही आवश्यक होता है और इनके खोने से हर देश भक्त को असीम दुख होता है।

छोटी ही आयु में इस संसार से विदा होना एक असहनीय दुख है और ऐसा ही दुख हमारे प्रदेश के उपमुख्यमंत्री तथा उनके परिवार को कल ही सहन करना पड़ा। श्री चन्द्रमोहन जी का बेटा मोहिल जी मात्र केवल 15 वर्ष की ही आयु का था, परमपिता परमात्मा को कल प्यारा हो गया। उसके निधन से हम सभी को गहरा दुख है।

इनके अलावा चट्टा साहब के भांजे, श्री शमशेर सिंह सुरजेवाला जी के भाई और श्री रणदीप जी के चाचा, श्री रणबीर सिंह महिन्द्रा के चाचा, श्रीमती किरण चौधरी तथा श्री सोमवीर जी के चाचा ससुर, श्री रमेश कौशिक की माता, निर्मल सिंह जी के भतीजे, श्री कुलबीर सिंह बीनीवाल के ससुर तथा नरेश मलिक के पिता के निधन पर भी मुझे गहरा शोक है। इन सभी सदस्यगणों के नजदीकी रिश्तेदारों के निधन पर हम सभी को इनके साथ सहानुभूति है।

मैं परमपिता परमात्मा से इन सभी दिवंगत आत्माओं को शांति प्रदान करने के लिये प्रार्थना करता हूँ और इन शोक संतप्त परिवारों तक इस सदन की संवेदना पहुंचा दी जायेगी। अब मैं दिवंगत आत्माओं के सम्मान में उन्हें श्रद्धांजलि देने के लिये दो मिनट का मौन धारण करने के लिये इस सदन के सभी सदस्यों को खड़ा होने के लिये अनुरोध करता हूँ।

(इस समय सदन के सदस्यों ने सभी दिवंगत आत्माओं के सम्मान में खड़े होकर दो मिनट का मौन धारण किया।)

घोषणाएं —

(क) अध्यक्ष द्वारा —

सभापतियों के नामों की सूची

Mr. Chairperson : Hon'ble Members, under rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, I nominate the following members to serve on the Panel of Chairpersons :—

1. Shri Balbir Pal Shah
2. Shri Anand Singh Dangi
3. Shri Sher Singh
4. Dr. Sushil Indora

(ख) सचिव द्वारा —

राज्यपाल द्वारा अनुमति दिए गए बिलों सम्बन्धी

Mr. Speaker : Now, Secretary will make announcement.

सचिव : महोदय, मैं उन विधेयकों को दर्शाने वाला विवरण जो हरियाणा विधान सभा ने अपने मार्च, 2006 एवं सितम्बर, 2007 में हुए सत्रों में पारित किए थे तथा जिन पर राज्यपाल महोदय ने अपनी अनुमति दे दी है, सादर सदन की मेज पर रखता हूँ।

March Session, 2006

Guru Jambheshwar University Hisar (Amendment) Bill, 2006.

September Session, 2007

1. The Haryana Panchayati Raj (Second Amendment) Bill, 2007.
2. The Haryana Appropriation (No. 3) Bill, 2007.
3. The Haryana Appropriation (No. 4) Bill, 2007.
4. The Haryana Co-operative Societies (Amendment) Bill, 2007.
5. The Haryana Tax on Luxuries Bill, 2007.
6. The Haryana Value Added Tax (Amendment) Bill, 2007.
7. The Punjab Passengers and Goods Taxation (Haryana Second Amendment) Bill, 2007.
8. The Punjab Excise (Haryana Second Amendment) Bill, 2007.

विजनैस एडवाइजरी कमेटी की पहली रिपोर्ट पेश करना

Mr. Speaker : Hon'ble Members, now I report the time table of the various business fixed by the Business Advisory Committee.

"The Committee met at 11.00 A.M. on Friday, the 7th March, 2008 in the Chamber of the Hon'ble Speaker.

The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Monday at 2.00 P.M. and adjourn at 6.30 P.M. and on Tuesday, Wednesday, Thursday and Friday will meet at 9.30 A.M. and adjourn at 1.30 P.M. without question being put.

On Friday, the 7th March 2008, the Assembly shall meet immediately half an hour after the conclusion of the Governor's Address and adjourn after the conclusion of business entered in the List of Business for the day. On Monday, the 31st March, 2008, the Assembly shall meet at 2.00 P.M. and adjourn after the conclusion of the Business entered in the List of Business.

The Committee, after some discussion, further recommends that the business on 7th, 10th to 14th, 17th to 20th, 24th to 28th and 31st March, 2008 be transacted by the Sabha as under :—

THE HOUSE WILL MEET IMMEDIATELY HALF AN HOUR AFTER THE CONCLUSION OF THE GOVERNOR'S ADDRESS ON THE 7TH MARCH, 2008.	<ol style="list-style-type: none"> 1. Laying a copy of the Governor's Address on the Table of the House. 2. Obituary References. 3. Presentation and adoption of First Report of Business Advisory Committee. 4. Papers to be laid/re-laid on the Table of the House. 5. Presentation of 2nd Preliminary Report of the Committee of Privileges and extension of time for presentation of the final report thereon.
Saturday, the 8th March, 2008	Holiday.
Sunday, the 9th March, 2008	Holiday.
Monday, the 10th March, 2008 (2.00 P.M.)	<ol style="list-style-type: none"> 1. Questions Hour. 2. Discussion on Governor's Address.
Tuesday, the 11th March, 2008 (9.30 A.M.)	<ol style="list-style-type: none"> 1. Questions Hour. 2. Motion under Rule 121. 3. Resumption of discussion on Governor's Address.
Wednesday, the 12th March, 2008 (9.30 A.M.)	<ol style="list-style-type: none"> 1. Questions Hour. 2. Presentation of Reports of Assembly Committees. 3. Resumption of discussion on Governor's Address.

Thursday, the 13th March, 2008 (9.30 A.M.)	1. Questions Hour. 2. Non-official Business.
Friday, the 14th March, 2008 (9.30 A.M.)	1. Questions Hour. 2. Resumption of discussion on Governor's Address 3. Motion Under Rule 22(2) 4. Presentation, discussion and voting on Supplementary Estimates (2nd instalment) for the year 2007-08 and Report of the Estimates Committee thereon.
Saturday, the 15th March, 2008	Holiday.
Sunday, the 16th March, 2008	Holiday.
Monday, the 17th March, 2008 (2.00 P.M.)	1. Questions Hour. 2. Papers to be laid, if any. 3. Resumption of discussion on Governor's Address and Voting on Motion of Thanks.
Tuesday, the 18th March, 2008 (9.30 A.M.)	1. Questions Hour. 2. Presentation of Budget Estimates for the year 2008-2009.
Wednesday, the 19th March, 2008 (9.30 A.M.)	1. Questions Hour. 2. General discussion on Budget Estimates for the year 2008-2009.
Thursday, the 20th March, 2008 (9.30 A.M.)	1. Questions Hour. 2. Non-official Business.
Friday, the 21st March, 2008	Holiday.
Saturday, the 22nd March, 2008	Holiday.
Sunday, the 23rd March, 2008	Holiday.
Monday, the 24th March, 2008 (2.00 P.M.)	1. Questions Hour. 2. Resumption of discussion on Budget Estimates for the year 2008-2009.
Tuesday, the 25th March, 2008 (9.30 A.M.)	1. Questions Hour. 2. Resumption of discussion on Budget Estimates for the year 2008-2009.

Wednesday, the 26th March, 2008 (9.30 A.M.)	<ol style="list-style-type: none"> 1. Questions Hour. 2. Resumption of discussion on Budget Estimates for the year 2008-2009 and reply by The Finance Minister thereon. 3. Discussion and Voting on Demands for Grants on Budget Estimates for the year 2008-2009.
Thursday, the 27th March, 2008 (9.30 A.M.)	<ol style="list-style-type: none"> 1. Questions Hour. 2. Non-official Business.
Friday, the 28th March, 2008 (9.30 A.M.)	<ol style="list-style-type: none"> 1. Questions Hour. 2. The Haryana Appropriation Bill in respect of Supplementary Estimates (2nd instalment) for the year 2007-08. 3. The Haryana Appropriation Bill in respect of Budget Estimates for the year 2008-2009.
Saturday, the 29th March, 2008	Holiday.
Sunday, the 30th March, 2008	Holiday.
Monday, the 31st March, 2008 (2.00 P.M.)	<ol style="list-style-type: none"> 1. Questions Hour. 2. Motion under Rule 15 regarding Non-stop sitting. 3. Motion under Rule 16 regarding adjournment of the Sabha <i>sine-die</i>. 4. Presentation of the Reports of Assembly Committees. 5. Legislative Business. 6. Any other Business."

Mr. Speaker : Now the Parliamentary Affairs Minister will move the motion that this House agrees with the recommendations contained in the first Report of the Business Advisory Committee.

Power Minister (Shri Randeep Singh Surjewala) : Sir, I beg to move—

That this House agrees with the recommendations contained in the first Report of the Business Advisory Committee.

Mr. Speaker : Motion moved —

That this House agrees with the recommendations contained in the first Report of the Business Advisory Committee.

Mr. Speaker : Question is—

That this House agrees with the recommendations contained in the first Report of the Business Advisory Committee.

The motion was carried.

सदन की मेज पर रखे गए/पुनः रखे गए कागज पत्र

Mr. Speaker : Now the Parliamentary Affairs Minister will lay/re-lay papers on the Table of the House.

Power Minister (Shri Randeep Singh Surjewala) : Sir, I beg to lay on the Table of the House—

The Haryana State Legislature (Prevention of Disqualification) Amendment Ordinance, 2007 (Haryana Ordinance No. 4 of 2007).

The Haryana Special Economic Zone (Amendment) Ordinance, 2007 (Haryana Ordinance No. 5 of 2007).

The Punjab Agricultural Produce Markets (Haryana Amendment) Ordinance, 2007 (Haryana Ordinance No. 6 of 2007).

The Haryana Compulsory Registration of Marriages Ordinance, 2008 (Haryana Ordinance No. 1 of 2008).

Sir, I also beg to re-lay on the Table of the House—

The Personnel Department Notification No. G.S.R.4/Const./Art.320/2007, dated the 27th February, 2007, regarding the Haryana Public Service Commission (Limitation of Functions) Amendment Regulations, 2007, as required under Article 320(5) of the Constitution of India.

The Personnel Department Notification No. G.S.R.6/Const./Art.320/2007, dated the 23rd March, 2007, regarding the Haryana Public Service Commission (Limitation of Functions) Second Amendment Regulations, 2007, as required under Article 320(5) of the Constitution of India.

The Personnel Department Notification No. G.S.R.8/Const./Art.320/2007, dated the 4th April, 2007, regarding the Haryana Public Service Commission (Limitation of Functions) Third Amendment Regulations, 2007, as required under Article 320(5) of the Constitution of India.

The Personnel Department Notification No. G.S.R.9/Const./Art.320/2007, dated the 4th April, 2007, regarding the Haryana Public Service Commission (Limitation of Functions) Fourth Amendment Regulations, 2007, as required under Article 320(5) of the Constitution of India.

The Personnel Department Notification No. G.S.R.19/Const./Art.320/2007, dated the 22nd June, 2007, regarding the Haryana Public Service Commission (Limitation of Functions) Fifth Amendment Regulations, 2007, as required under Article 320(5) of the Constitution of India.

Sir, I further beg to lay on the Table of the House —

The Personnel Department Notification No. G.S.R.29/Const./Art.320/2007, dated the 4th October, 2007, regarding the Haryana Public Service Commission (Limitation of Functions) Seventh Amendment Regulations, 2007, as required under Article 320(5) of the Constitution of India.

The Personnel Department Notification No. G.S.R.30/Const./Art.320/2007, dated the 6th November, 2007, regarding the Haryana Public Service Commission (Limitation of Functions) Eighth Amendment Regulations, 2007, as required under Article 320(5) of the Constitution of India.

The Personnel Department Notification No. G.S.R.1/Const./Art.320/2007, dated the 1st January, 2008, regarding the Haryana Public Service Commission (Limitation of Functions) Amendment Regulations, 2008, as required under Article 320(5) of the Constitution of India.

The Personnel Department Notification No. G.S.R.3/Const./Art.320/2008, dated the 11th January, 2008, regarding the Haryana Public Service Commission (Limitation of Functions) Second Amendment Regulations, 2008, as required under Article 320(5) of the Constitution of India.

The General Administration Department Notification No. S.O.67/H.A.3/1970/S.9/2007, dated the 14th August, 2007, regarding the Haryana Ministers Allowances (Amendment) Rules, 2007, as required under section 9(2) of the Haryana Salaries and Allowances of Ministers Act, 1970.

The General Administration Department Notification No. S.O.4/H.A.1/2003/S.26/2008, dated the 9th January, 2008, regarding the Haryana Lokayukta (Functions, Powers, Inquiry and Investigation) Rules, 2008, as required under section 26(2) of the Haryana Lokayukta Act, 2002.

The Excise and Taxation Department Notification No. S.O. 69/H.A.6/2003/S.59/2007, dated the 17th August, 2007, regarding amendment in Schedule C appended to the Haryana Value Added Tax Act, 2003.

The Excise and Taxation Department Notification No. S.O. 74/H.A.6/2003/S.59/2007, dated the 21st September, 2007, regarding amendment in Schedule B and C appended to the Haryana Value Added Tax Act, 2003.

The Excise and Taxation Department Notification No. S.O. 10/H.A.23/2007/S.40/2008, dated the 7th February, 2008, regarding the Haryana Tax on Luxuries Rules, 2008, as required under section 40(3) of the Haryana Tax on Luxuries Act, 2007.

The Town and Country Planning Department Notification No. DS-07/31333, dated the 20th December, 2007, regarding the Haryana Development and Regulation of Urban Areas (Second Amendment) Rules, 2007, as required under section 24(3) of the Haryana Development and Regulation of Urban Areas (Amendment and Validation) Act, 2005.

The Town and Country Planning Department Notification No. DS-07/2008, dated the 28th January, 2008, regarding the Haryana Development and Regulation of Urban Areas (Amendment) Rules, 2008, as required under section 24(3) of the Haryana Development and Regulation of Urban Areas (Amendment and Validation) Act, 2005.

The Audit Report on the Annual Accounts of Haryana State Legal Services Authority, Chandigarh for the year 1996-97, as required under section 18(6) of the Legal Services Authorities Act, 1987.

The Audit Report on the Annual Accounts of Haryana State Legal Services Authority, Chandigarh for the year 1997-98, as required under section 18(6) of the Legal Services Authorities Act, 1987.

The Audit Report on the Annual Accounts of Haryana State Legal Services Authority, Chandigarh for the year 1998-99, as required under section 18(6) of the Legal Services Authorities Act, 1987.

The Audit Report on the Annual Accounts of Haryana State Legal Services Authority, Chandigarh for the year 1999-2000, as required under section 18(6) of the Legal Services Authorities Act, 1987.

The Audit Report on the Annual Accounts of Haryana State Legal Services Authority, Chandigarh for the year 2000-2001, as required under section 18(6) of the Legal Services Authorities Act, 1987.

The Audit Report on the Annual Accounts of Haryana State Legal Services Authority, Chandigarh for the year 2001-2002, as required under section 18(6) of the Legal Services Authorities Act, 1987.

The Audit Report on the Annual Accounts of Haryana State Legal Services Authority, Chandigarh for the year 2002-2003, as required under section 18(6) of the Legal Services Authorities Act, 1987.

The Audit Report on the Annual Accounts of Haryana State Legal Services Authority, Chandigarh for the year 2003-2004, as required under section 18(6) of the Legal Services Authorities Act, 1987.

The Audit Report on the Annual Accounts of Haryana State Legal Services Authority, Chandigarh for the year 2004-2005, as required under section 18(6) of the Legal Services Authorities Act, 1987.

The Audit Report on the Annual Accounts of Haryana State Legal Services Authority, Chandigarh for the year 2005-2006, as required under section 18(6) of the Legal Services Authorities Act, 1987.

The Audit Report on the Annual Accounts of Haryana Financial Corporation, Chandigarh for the year ended 31st March, 2007, as required under section 37(7) of the State Financial Corporation Act, 1951.

The 34th Annual Report of Haryana Tanneries Limited, Jind for the year 2005-2006, as required under section 619-A(3)(b) of the Companies Act, 1956.

The 39th Annual Report of Haryana State Industrial and Infrastructure Development Corporation Limited for the year 2005-2006, as required under section 619-A (3)(b) of the Companies Act, 1956.

The First Report of State Information Commission, Haryana on implementation of the RTI Act, 2005 (1-11-2005 to 31-10-2006), as required under section 25(4) of the RTI Act, 2005.

The Finance Accounts of the Government of Haryana for the year 2006-2007 in pursuance of the provisions of Clause(2) of Article 151 of the Constitution of India.

The Appropriation Accounts of the Government of Haryana for the year 2006-2007 in pursuance of the provisions of Clause(2) of Article 151 of the Constitution of India.

The Report of the Comptroller and Auditor General of India for the year ended 31st March, 2007 (Civil) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

The Report of the Comptroller and Auditor General of India for the year ended 31st March, 2007 (Revenue Receipts) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

The Report of the Comptroller and Auditor General of India for the year ended 31st March, 2007 (Commerical) of the Government of

Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

विशेषाधिकार मामलों के संबंध में विशेषाधिकार समिति प्रारम्भिक प्रतिवेदन प्रस्तुत करना तथा अन्तिम प्रतिवेदन प्रस्तुत करने के लिए समय बढ़ाना

श्री ओम प्रकाश चौटाला के विरुद्ध

Mr. Speaker : Now, Shri Anand Singh Dangi, a member of the Committee of Privileges, will present the Second Preliminary Report of the Committee of Privileges on the matter in regard to the question of alleged breach of privilege given notice of by Shri Randeep Singh Surjewala, Parliamentary Affairs Minister, Haryana against Shri Om Parkash Chautala, MLA in respect of misconduct, misbehavior and disorderly disrupting the proceedings of the House, unbecoming of a Member of the House, thereby committing the contempt of the House/breach of privilege on 20-3-2007 and on earlier occasion also and will also move that the time for the presentation of the final report to the House be extended upto the first sitting of the next Session.

Shri Anand Singh Dangi (Member, Committee of Privileges) : Sir, I beg to present the Second Preliminary Report of the Committee of Privileges on the matter in regard to the question of alleged breach of privilege given notice of by Shri Randeep Singh Surjewala, Parliamentary Affairs Minister, Haryana against Shri Om Parkash Chautala, MLA in respect of misconduct, misbehavior and disorderly disrupting the proceedings of the House, unbecoming of a Member of the House, thereby committing the contempt of the House/breach of privilege on 20-3-2007 and on earlier occasion also.

Sir, I also beg to move—

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

Mr. Speaker : Motion moved—

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

Mr. Speaker : Question is—

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was carried.

Mr. Speaker : Now, the House stands adjourned till 2.00 P.M. on Monday, the 10th March, 2008.

***16.45 Hrs.** (The Sabha then *adjourned till 2.00 P.M. on Monday, the 10th March, 2008).

